15.54 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of article 324) by Shri R. P. Ulaganambi

MR. DEPUTY-SPEAKER: We take up further consideration of the Bill of Shri Ulaganambi further to amend the Constitution.

Shri Sezhiyan to continue.

SHRI C. M. STEPHEN (Muvattupuzha): How much more time?

MR. DEPUTY-SPEAKER: We have 32 minutes more, and that also after the House extended the time. We should complete this today.

SHRI SEZHIYAN (Kumbakonam): The Bill brought forth for the consideration of this House by my hon. colleague, Shri Ulaganambi, suggests some basic changes in the constitution of the Election Commission.

Before I go into its merits, I want to put the record straight. Some observations which are extraneous to the subject matter of the Bill, not only extraneous to the Bill but extraneous to a sense of decency, some charges have been made by one Member, Shri Muruganantham, belonging to the C.P.I. He also comes from our State. Probably he thought it fit to bring in matters against the DMK, State autonomy etc. If a proper discussion takes place, I would welcome it, but what he has said has gone on record and some of the remarks he made require my intervention. He has opposed the Bill not because of its contents but because it has been brought by a DMK member. He said:

> "I oppose this Bill with all the force at my command. The people of this country know the policies of the Dravida Munnetra Kazhagam to which Shri Ulaganambi belongs."

Many members from the other side like Shri Daschowdhury, Shri Das Munsi etc. also spoke and they differed in their view. The House is meant for discussion, but here a strange logic has been taken that just because it has been brought forth by a DMK member, it should be opposed. He said:

> "If hon. members of this House happen to go through the book entitled *State Autonomy*, which has been written by Shri Maran, a DMK Member of this House, they will know that this book is replete with arguments for separation....In their recent General Council Meeting held recently at Tirupparankunram, they have held detailed discussions about the intensification of the agitation for State autonomy and how to implement their programme of action in that direction. They have also decided to conduct training classes for this purpose. This Bill is a continuation of that effort. This Bill to reform the Election Commission is honey-coated poisonous capsule."

He also said another harsh thing about the DMK which I did not expect:

> "They are determined to cut the country into pieces so that they can fulfil the wishes of their imperialist masters."

You can say, I am wrong, but to say that we want to cut the country to fulfil the wishes of our imperialist masters is something we cannot understand. We would like to know who are our imperialist masters.

MR. DEPUTY-SPEAKER: What is the relevancy of all these things to this Bill?

SHRI SEZHIYAN: The Chair should have questioned him when he said these things. Having gone on record, it is going to mar my party's name.

MR. DEPUTY-SPEAKER: You have got a right to refute it.

SHRI SEZHIYAN: I challenge him to say outside who are our imperialist masters.

SHRI C. M. STEPHEN: None from the CPI is present now.

SHRI SEZHIYAN: That is still bad, to make the charges and leave the discussion. I want to refute it. The CPI now says that State autonomy is a poisonous capsule. But what did they say in the past about the country's set-up? This book *For the Final Bid for Power* published in 1948 shows what was their thinking even then. Now they say there are sharp differences inside the Congress Party. They were saying it even then:

> It is an open secret that sharp differences exist between Maulana Azad who wants the Congress to declare for self-determination and leaders like Sardar Patel and Acharya Kripalani who are up in arms against such a proposal."

So, even in the Congress Party they have been asking for self-determination. In 1948, just after independence they did not expect India to be a single country. They said:

> "The communist party puts forward the concept of India as a family of free nations....The CPI guarantees every section of our people free development of their own choice."

They even did not want a single Constituent Assembly for India. They said in their election manifesto that they wanted 17 Constituent Assemblies for India, elected by universal adult franchise.

16 hrs.

MR. DEPUTY-SPEAKER: You are going far out of the purpose. No doubt, you have a right to refute the allegations. But you should not go too far.

SHRI SEZHIYAN: It further says:

> "The right of full self-determination shall also extend to the peoples of Indian States not only as their inalienable right, but as an essential part of the plan of real Indian freedom for the final liquidation of British rule and its princely agents.
>
> Exercise of this right will enable the people of every State to decide their destiny and to rejoin their own brother peoples of British India in their own free homelands."

In 1948 they have agreed to this. It is not as if DMK is now asking for State autonomy. Even in the 1971 elections when we published our election manifesto, we categorically stated that we stand for State autonomy, and we gave the reasons for it. We have stated:

> "With this object in view and after receiving the Report of the Experts' Committee appointed by the Government, the DMK shall undertake the mission of gathering support for the Movement for State Autonomy, on an all-India basis.
>
> We would like to make it clear that the demand that the States should have more powers in the political sphere and in the sphere of Finance is not impelled by the desire that those in th States should enjoy more powers on the other hand, our demand for State Autonomy arises because the State Governments are closer to the people and only after the State Governments take over these powers from the Centre, would they be able to serve the people in a manner expected of them."

Therefore, the 1971 election manifesto of the DMK Party contained the demand for State autonomy.

What was the position of Shri Muruganantham in 1971? Then he was in alliance with the DMK Party. He

got elected from the Tirunelveli parliamentary constituency, which consists of six Assembly constituencies.

MR. DEPUTY-SPEAKER: You are going into too many details.

SHRI SEZHIYAN: Out of these six Assembly constituencies, four DMK members got elected and the Muslim League and the Forward Block got one seat each. So, he was elected with the help of the DMK, whose election manifesto contained the demand for State autonomy. Perhaps, he has become wiser after the 1971 elections.

MR. DEPUTY-SPEAKER: What have you got to say on this Bill?

SHRI SEZHIYAN: Therefore, we should consider the Bill on its merits.

MR. DEPUTY-SPEAKER: That is what I am asking you to do.

SHRI SEZHIYAN: Again, though Shri Muruganantham says....

MR. DEPUTY-SPEAKER: Let us forget Muruganantham.

SHRI SEZHIYAN: Even though at the end of his speech he says "With these words, I oppose this Bill", he says before that:

> "Before I conclude, I would also like to point out that the Election Commission does not function in a democratic manner and also does not respect the wishes of the elected representatives of the people."

Even though he opposed the mover, even though he opposed the Bill because it is moved by an opposition member, he considers that the Election Commission is not functioning in a democratic manner and so it should be reconstituted. That is the basic thing which we also want.

Some hon. Members on the other side said that if we do not have confidence in a one-member Election Commission how can we have it in three or four members. They want to know why we are suggesting a multiplicity of members in the Election Commission. Here I will cite the example of the High Court or the Supreme Court. If one judge of the High Court or Supreme Court gives a decision, then it goes to a bench, because from a multiplicity of people sitting in a bench we expect that a more homogenous and considered view will come out. That is why we insist that instead of one judge, there should be 3, 5 or sometimes even 13 judges in the case of the Supreme Court. The decision by a multiplicity of judges will always be more charitable than that of a single judge.

The Constitution has said the Election Commission. It did not say, a single person. The "Commission" itself means that more than one person has been envisaged.

In some foreign countries, say, for example, in America, wherever elections take place, not only the appointed person from the Government side sits there but the persons representing various parties that are contesting elections also sit there. They work along with the Commission. Whenever any complaint comes, they also take a decision on it. Therefore, this is nothing new that we are asking for. We feel that the Election Commission here shoud go into the merits of the decision taken by an individual whosoever it may be. It is desirable to have more than one person. If you have more than one person, just like Judges sitting in a Bench—out of 13 Judges, 8 Judges may give one decision and 5 Judges may give another decision—it will be a balanced decision. But if you have one person, whatever decision he gives, it becomes final.

With there words, I conclude by saying that the Election Commission should be a multi-member Commission in this country.

SHRI C. M. STEPHEN (Muvattupuzha): Mr. Deputy-Speaker, Sir, I must at the outset congratulate the mover of the Bill, Ulaganambi for the very elabrate home-work he did for the large quantity of material he brought forward to justify the Bill. In principle, I have nothing against the principle. But the implication of some Member feeling the necessity to bring forward the Bill is a matter against which I feel constrained to raise my voice of protest.

The Constitution does not say that the Election Commission must consist of only one person. The Constitution does provide that the Election Commission may consist of more than one person. All that it say is, it must be subject to such and .such number Now, if we look at the constitution of the Supreme Court, there also, it does not say that the Supreme Court must consist of such and such number of Judges. It says, subect to such and such number of Judges.

Then, you come to the Public Service Commission. There also, you find a provision that the Public Service Commission may be constituted and, then, it says that the Governor may prescribe the number of Members that may constitute the Public Service Commission.

Now, with reference to the Supreme Court and the High Courts, the President in his wisdom felt that more than one must be the strength and he has appointed such number of Judges as he thought it necessary to discharge the work of the Supreme Court. Originally, the number was fixed but, subsequently, when it was found that the number was insufficient, the ceiling was raised. But the freedom was left to the President of India to fix the number of Judges to be appointed in the Supreme Court.

In the case of the Public Service Commission, the President and the Governor appointed more than one member of the Public Service Commission.

Here, in the case of the Election Commission, be has been appointing only one person. as the Chief Election Commission so far.

Now, two reasons have been given here. One is that the work is too heavy for one person to discharge and the other is that he is likely to be influenced. With regard to the first one, it is not for me or for Mr. Ulaganambi or somebody else to say that the work is too heavy for the Election Commission to discharge. Experience is the judge. The same President of India who appointed more than one Judge for the Supreme Court, more than one Member for the Public Service Commission, after assessing the work before the Election Commission, thought it enough that one person be appointed. He has been carrying on the work so far.

16.10 hrs.

[SHRI NAWAL KISHORE SINHA *in the Chair*]

You may be having any sort of attack against the Election Commission. But no attack has so far come to the effect that, because the strength of the Election Commission is not more than one, the work has suffered. Nobody has said that so far. Elections have been taking place on schedule; the rolls were being prepared on schedule; things were being done on schedule; nothing has been delayed. and there has never been a complaint that, because the number of the Election Commission is less, the work has suffered. That is the test on which you must decide whether the increase in the number is necessary for the discharge of the work. Therefore, that argument cannot muster scrutiny. Absolutely not.

Then the real argument comes. The real argument is that, if there is only one man, he is liable to be influenced. I must certainly thank Mr. Ulaganambi and compliment him for the restraint he has exercised in framing his Amendment. There are persons who have gone to the extent of coming up with

argument that the Election Commission, consisting of such and such a number, must be appointed by the President of India, by the Supreme Court judge and by the Leader of the Opposition, jointly, in consensus, by a unanimous decision, and all that. This is the latest that we have heard. He has not gone to the extent of making such an absurd proposition. He has limited his argument to saying that the President has the authority; the only thing is that 27 years have gone by and the President has not chosen to appoint more than one; the President does not seem to be inclined to appoint more than one; therefore, let there be a Constitutional provision compelling him to appoint four. That is what he says. Here, I want to emphasize two things.

Three elements in the entire article are being retained One is that he must be irremovable except as a Supreme Court judge. That is retained by him. Then he retains also the provision with respect to Regional Commissioners. Under the present provision; the Regional Commissioner is liable to be removed by a decision of the Election Commissioner. He says that the Regional Commissioner is removable by the decision of the Election Commission. Now, what is the Regional Commissioner doing? The Regional Commissioner, under the present arrangement, is doing most of the work as far as States are concerned—preparation of the electoral rolls, fixing the date, carrying of the election and all these things. His removability is now retained in the same manner as it is retained in the Constitution: the only thing is that, in place of the Commissioner, the word 'Commission' comes in; that is a consequential amendment flowing from the Amendment for the *constitution of* the *Election* Commission.

The biggest guarantee against a person being influence is his irremoability—and not in the matter of appointments He concedes that the President may appoint, and once the appointment takes place, the President cannot remove him. He can be removed only by impeachment by this House. Therefore, his tenure of office is completely guarannteed; his terms of service are guaranteed; his salary, his T.A., everything is guaranteed; nobody can touch. The moment the appointment takes place, there is nothing under the Heavens that he need be afraid of. He is absolutely free and independent, as independent as the Chief Justice of the Supreme Court can be. Then, where does the question of influence come there? You concede that there is nothing wrong in the President making the appointment, you concede the fairness of the President in making an impartial appointment. You proceed on the basis that the man who is appointed at the start is an impartial man. Otherwise, you would have challenged the provision that the President may make the appoinntment and you would have said that three persons or some other members, the Opposition Leader, the Supreme Court judge and the President, together, must appoint and all that. You have no such contention. Therefore, you concede that the appointment by the President is all right. The man appointed is considered as an impartial man. He will discharge his duty impartially. Then, the question is whether subsequent to that, he is liable to be influenced. He is liable to be influenced if his tenure of office depends upon the pleasure of the President and if the terms and conditions of his service depend upon the pleasure of the President. But under our Constitution, the President cannot touch him. He is absolutely independent The only authority which can touch him is this House and that too, by an impeachment. Therefore, there is no method by which the Election Commissioner can be influenced. Then, you say that if four people are there, impartiality can be expected. What guarantee is there that influenced will not take place even then? Only difference that the exercise of influence will be multiplied. Instead of influencing one man, you will have to multiply your exercise of influence. But, my contention is that there is no

[Shri C. M. Stephen]

scope for influencing at all. Therefore, the simple question before the House is whether the discretion given to the President to fix the number of Members of the Election Commission must be changed or not. Here, if the discretion with respect to the Supreme Court can be retained, if the discretion with respect to the Public Service Commission can be retained, there is no earthly reason why the discretion with respect to the Election Commission cannot be retained. If the number has not been increased, it is not because the President wants to influence or has been influencing, because influencing is not possible, but because, the experience has shown that the quantum of work to be executed can be executed by the Chief Election Commissioner assisted by his assistants and by the Regional Commissioners. Therefore, this proposal for a multi-member Election Commission is absolutely unnecessary.

While subscribing to the anxiety of the mover of this Bill to be of assistance to the Election Commissioner in the sense of relieving him of the heavy duty he has been carrying out, I would submit that the implication of this Bill which suggests that the discretion must be taken away from the President runs against the tenor and the policy that runs through the entire Constitution.

There is another very dangerous implication which I should protest against. That is that we are a democracy, elections were held and elections were taking place and any amendment which would suggest that in the past or currently there has been any irregularity, illegality, influencing, coercion or whatever it may be, in the name of elections which are being conducted goes against the very heart of the matter. Any amendment which says even by implication that the democratic functioning of this country is without the sanction of the people or which, in essence, would mean that the laws that we have been passing are being passed without the sanction of the people, strikes at the very root of our democracy and we shall not concede them.

Therefore, in these two respects alone, I submit that the amendment, although appearing to be very innocuous, well-intentioned and absolutely not ill-intentioned at all has got implications which are very serious and dangrous. Therefore, this Bill is on the one hand unnecessary and on the other, unwarranted and has dangerous implications. Therefore, while complimenting Mr. Ulaganambi for the tremendous home-work he has done in bringing forward this Bill, I do take your leave to oppose this Bill very strongly.

SHRI B. R. SHUKLA (Bahraich): I rise to oppose this Bill because it is unnecessary, unwarranted and a futile exercise in law-making.

In order to appreciate the desirability or undesirability of such a type of constitutional amendment, it is necessary to see what the law at present is, Under the Constitution as it exists today, the Election Commissioner is appointed by the President. Once he is appointed his tenure of office, his tenure of service and service conditions cannot be varied to his disadvantage. That is a guarantee ensuring his freedom of action. The second condition is this. He can't be removed from his office except in the manner laid down for the removal of high court and supreme court judges. So far as appointment and functioning of the Chief Election Commissioner is concerned he is fully protected and as rightly submitted by Mr. Stephen, my learned colleague, he cannot be removed otherwise than by vote of impeachment in this House of Parliament. Once we have put our faith in the freedom and functioning of the Chief Election Commissioner, then the question arises whether the other Election Commissioners and Regional Election Commissioners also enjoy the same freedom of tenure, service and other conditions. The law as it stands today simply provides that the Region-

al and other Election Commissioners shall be appointed by the President in consultation with the Chief Election Commissioner. The Chief Election Commissioner himself is an impartial and independent man under the provisions of the Constitution. The Head of the State alone is entitled to appoint him. Hence the appointment of these additional Election Commissioners and Regional Commissioners is also fair and they cannot be influenced in any manner by executive considerations and there could be no way of influencing their conduct.

Some Members of the Opposition said that just as there is provision for multiple-member judges in the Supreme Court and in the High Court, on the same analogy, on the same reasoning, the Election Commission should also be a multiple-member body. I am afraid, the analogy though openly attractive has no substance. The judges of Supreme Court/High Courts administer various types of laws. Some are experts in income-tax, and wealth-tax, some are very well experienced in criminal law, some in civil law etc. and law itself is a matter of interpretation, a matter of opinion. And therefore on the point of the in-interpretation, a matter of opinion. sary to have the opinion of more than one person. The Election Commissioner is mainly executive functionary though he has got quasi-judicial function. He has got to conduct elections impartially throughout the country. If the workload is becoming unbearable by one person it is necessary that more hands should be given to him. But it should be at the instance of the suggestion of the C.E.C. himself whether some more persons are necessary to lighten the workload during the time of elections. But so far as this Bill is concerned, I must say, this Bill is misconceived, though in an inocuous and innocent fashion.

But, there appears to be something deeper. It is said that probably the Election Commissioner would not be functioning impartially. Under the provisions of the Constitution, the incumbents to the offices of High Courts, Supreme Court, Comptroller and Auditor General, Chief Election Commissioner and Union Public Service Commission are appointed directly by the President. The functioning for the last twentyseven years shows that, by and large, substantially the Chief Election Commissioner has acted fairly, justly and satisfactorily. Their functioning has gone a long way to strengthen the roots of democracy. Lapses may be in every system. Even the cry in this House is that the functioning of the Supreme Court and of the high court is not satisfactory; there should be committed judges; there should be noncommitted judges etc. So long as we are functioning in a democratic way, we can level criticisms against each and everyone, howso ever independent, howsoever imper tial and howsoever efficient he may be. But, to say that by providing merely more than one Member in the Election Commission would ensure a better functioning of the Election Commission does not stand to reason. I therefore submit that this Bill is unnecessary and uncalled for and the mover should withdraw his Bill. The House is no doubt thankful to him to this extent that this has given an occasion to us to apply our mind to the existing provisions.

SHRI P. VENKATASUBBAIAH (Nandyal): Mr. Chairman, Sir, the speakers who preceded me have taken great pains to explain of the Constitution Amendment Bill moved by my hon. friend Shri Ulaganambi which is unnecessary and uncalled for. I do not want to go into the arguments put forward by my eminent friend, Shri Stephen when he said that so far there has been nothing to warrant to suspect the impartiality and fairness of the Flection Commissioner.

There is one point which I want to highlight. Of course, it may not be to the liking of my friend, Shri Sezhiyan and also his other DMK colleagues. Their stress seems to be more on the appointment of Regional

[Shri P. Venkatasubbaiah]

Commissioners than the multi-Member Election Commission. He had read out a book published by the Communist Party of India in 1948. Until recently his party has an alliance with the C.P.I. in the elections. So, they know better each other than anyone of us knows. Here, according to present arrangements, the Chief Election Commissioner appoints the electoral officers in each State because it is not physically possible for the Chief Election Commissioner sitting here in Delhi to supervise and superintend the elections throughout the length and breadth of the country. Also there are many bye-elections that will come about and it is not physically possible to do it. So, for his administrative convenience, the Chief Electoral Officers are appointed. They work under the direct supervision of the Chief Election Commissioner for the purpose of election. Another suggestion made is that there should be a regional Commissioner. This is the thin end of the wedge for advocating more autonomy for the States

Here, we have accepted that India is a Union of States. And we have formulated the Constitution which is semi-unitary as well as semi-federal. We have evolved because of historical background that this country remains unitary in spirit though, for administrative convenience, it has been divided into several States. This unity of purpose, this feeling, can only be kept up if there is an Election Commissioner at the Centre who is immune from any other charges, who is responsible to the Parliament; where impeachment can be made only by Parliament and he cannot be influenced—as has rightly been pointed out by Mr Stephen

On the point of work-load, I will go even to the extent of suggesting that if there is work-load, there is nothing wrong if you suggest there should be more than one Member that will Constitute the Election Commission.

श्री जनेश्वर मिश्र (इलाहाबाद) आज-कल का इलैक्शन कमिश्नर तो सरकार की चिमचागिरी करता है ।

SHRI P. VENKATASUBBAIAH: We have gone through several elections and there are instances where the ruling party has lost its majority. In 1967 in many of the States of our country, the ruling party could not get the majority. So, it is most unfair to say that the Election Commissioner has become a 'chamcha' of the Government.

So, Sir, while appreciating the spirit behind the mover of this Resolution, I will only suggest to him that this is not an opportune time to bring forward such an amendment. With this I may also add that it should not be difficult if there are more than one Member that will constitute the Election Commission. With these few words I once again plead to my hon. friend to withdraw this Bill.

श्री मधु लिमये (बांका) : सभापति महोदय, इस विधेयक के उद्देश्य से मैं सहमत हूं लेकिन मेरी राय में इसमें एक कमी रह गई है और वह यह है कि चीफ़ इलेक्शन कमिश्नर और कमीशन के अन्य सदस्यों की नियुक्ति के बारे में इसमें कोई प्रावधान नही है । मैंने स्वयं इसके बारे में एक अलग बिल दिया है । मुझे पता नहीं कि कमेटी ने क्या निर्णय किया, क्योंकि सरसरी तौर पर देखने से कमेटी को ऐसा लगा होगा कि मेरे बिल और इस बिल में कोई फर्क नही है । लेकिन ऐसी बात नही है क्योंकि इसमें केवल संख्या बढ़ाने की बात है नियुक्ति कैसे हो, इसकी इसमें चर्चा नही है ।

जब राष्ट्रपति यह नियुक्ति करेगा, तो राष्ट्रपति अपने मन से तो कोई काम नही करता है, वह तो मंत्रि-मण्डल की सलाह पर काम करता है । इसका मतलब यह होता है कि चीफ़इलैक्शन कमिश्नर कौन हो, और इस कमीशन के अन्य सदस्य कौन हों, इसके बारे में अन्त में निर्णय प्रधान मंत्री का होगा ।

कोई भी प्रधान मंत्री हो—चाहे श्रीमती इंदिरा गांधी हैं, कल कोई दूसरा हो सकता है—, क्या यह उचित होगा कि जिस बुनियाद पर हमारे लोकतंत्र की पूरी इमारत खड़ी है उसको तय करने का अधिकार एक व्यक्ति को दिया जाय ? मेरी राय में यह सर्वथा गैर-मुनासिब है ।

कल स्पीकर सहाब को जो चार्टर दिया गया, उसमें हम लोगों ने यह मांग की है इलैक्शन कमिश्नर की नियुक्ति एक सलैक्शन बोर्ड करे, जिसमें तीन सदस्य हों : सुप्रीम कोर्ट के मुख्य न्यायाधीश, प्रधान मंत्री और विरोधी दल का प्रतिनिधि । चूंकि आज लीडर आफ़ अपोजीशन नही है इसलिये मैंने प्रतिनिधि कहा है । अगर लीडर आफ़ अपोजीशन है तो उसी को रखा जाय । लेकिन अगर लीडर आफ़ अपोजीशन नही है तो विरोधी पक्ष के सदस्यों से कहा जाय कि वे अपने प्रतिनिधि को चुनकर भेजें ।

श्री प्रिय रंजन दास मुंशी (कलकत्ता-दक्षिण) : तब तो यू० पी० के डिप्टी स्पीकर को चुनने की तरह होगा ।

श्री मधु लिमये : कोई बुरी बात नही है । उसमे वोट का अधिकार आपको नहीं मिलेगा वरना आप तो सी० पी० आई० के प्रतिनिधि को ही चुनेंगे ।

SHRI C. M. STEPHEN: Does the Constitution know anything like Opposition? You speak about Opposition and all that. either the Constitution or the Election Law know anything like the Opposition? Where is the Opposition in the Constitution?

श्री मधु लिमये : कांस्टीटयूशन तो पार्टी को भी रिकग्नाइज नहीं करता है । आप बहुत विद्वान आदमी हैं, इस बड़ी किताब से "पार्टी" शब्द निकाल दीजिये ।

DR. KAILAS (Bombay South): What do you mean by democracy? Democracy does not mean belonging to certain parties, contesting or taking a view or discussing and deciding. Kindly explain. Do not quote the Constitution. Are we going by conventions or are we going by Constitution?

श्री मधु लिमये : माननीय सदस्य ने जो मुद्दा उठाया है मैं उसी का जवाब दे रहा हूं । मैं कह रहा था कि पूरे कांस्टीट्यूशन मे पार्टी का कोई जिक्र नही है ।

SHRI SEZHIYAN: He says, don't go to the Constitution.

श्री मधु लिमये : कांस्टीट्यूशन पर ही यह सदन चल रहा है । लोकतंत्र को बनाये रखने के लिये यह कांस्टीट्यूशन है । लेकिन मै आपसे सहमत हूं कि केवल संविधान की शब्दावलि से लोकतंत्र या देश नहीं चल सकता है । इसमें दो राय नही हैं कि कुछ स्वस्थ परम्पराएं और परिपाटिया बननी चाहिये ।

मैं माननीय सदस्य की इस बात का उत्तर दे रहा था कि संविधान में अपोजीशन का कोई उल्लेख नहीं है । पूरे कांस्टीट्यूशन में पार्टी का भी जिक्र नहीं है लेकिन पार्टी सिस्टम है और उसके बारे में कंवैशन्ज है ।

SHRI C M. STEPHEN: Mr. Limaye, if you will bear with me. You are making a suggestion that the appointment must be by a three member board or something like that. consisting of the Prime Minister, the Chief Justice of the Supreme Court and the Leader of the Opposition. Is that to be brought about by an amendment of the Constitution? If it has to be brought about by an amendment of the Constitution. I am asking you a question whether the Constitution contemplates this sort of things like the Opposition, other parties and all that. That comes in our Parliamentary Rules. The parties and all that, comes in our Parlia-

[Shri C. M. Stephen]

mentary Rules. We are now speaking about the Constitution. The Constitution does not know any party. The Constitution does not speak about ruling party. The Constitution does not speak about Opposition. The Constitution does not provide for an Opposition. If it is so, how can the Constitution be amended in such a manner so as to make the Leader of the Opposition a party to the appointment of the Election Commission?

श्री मधु लिमये : इस में स्टीफ़ेन साहब की आपत्ति यह है कि पार्टी क डेफ़िनीशन आप को देनी पड़ेगी । इतनी आपत्ति है । तो पीपुल्स रेप्रेजेन्टेशन ऐक्ट में पार्टी की डेफ़िनीशन है । उसी को माडिफ़ाई कर के दिया जा सकता है या उसी को एडाप्ट किया जा सकता है । वह कोई दिक्कत की बात नहीं है । तो यह जा आपत्ति है इस में कोई खास दम नही है ।

मैं आ रहा था इस बात पर कि अगर आप चाहते हैं कि एलेक्शन कमीशन निष्पक्ष हो तो निष्पक्ष होना भी चाहिए और पूरे देश को लगना चाहिए कि यह निष्पक्ष है । सुप्रीम कोर्ट के मुख्य न्यायाधीश की बात हम इसलिए कर रहे हैं कि उस का जुडिशियल माइंड होगा ....

श्री दिनेन भट्टाचार्य (सीरमपुर) : वह भी कमिटेड जज हैं ।

श्री मधु लिमये : वह ठीक है । लेकिन जब तक यह माहौल और यह व्यवस्था रहेगी तब तक तो वह रहेगा । मैं उस बुनियादी बहस को इस समय छेड़ना नहीं चाहता वरना आप का और इन का एक साथ सदन में बैठना भी बेकार है । लेकिन यह मान कर चल रहे हैं, दोनों बैठे हैं, दोनों लोकतन्त्र को चला रहे हैं । संविधान को चला रहे हैं ।

एक माननीय सदस्य : आप भी ।

श्री मधु लिमये : मैंने यह बात ही नहीं कही । मैंने यह नहीं कहा कि चूंकि सब कमिटेड है इसलिए उस में सुधार होना चाहिए । लोकतंत्र में मेरी आस्था है, मेरा विश्वास है और मेरा उस में कमिटमेंट 101 परसेंट है । इस के बारे में कोई संदेह या शंका की गुंजाइश नहीं होनी चाहिए ।..... (व्यवधान) .. आप समझ लीजिए कि सौ परसेंट से अधिक है, कम नहीं है ।

मैं कह रहा था कि निष्पक्ष एलेक्शन कमीशन हो इस के लिए उस का जो चयन है वह ठीक ढंग से होना चाहिए । आज मैं आप के ध्यान में एक बात लाना चाहता हूं कि चुनाव की जो मशीनरी है वह कोई आज निष्पक्ष मशीनरी नहीं है । आप जरा इस पर सोचिए कि जो राज्य की गवर्नमेंटल मशीनरी है उस का ही इस्तेमाल चुनाव के लिए एलेक्शन कमिशन करता है । उस की अपनी कोई इंडिपेंडेंट मशीनरी नही है । अधिक से अधिक उस के पास क्या है ? रीजनल एलेक्शन कमिशनर है या कुछ यहां इंस्पेक्टर होंगे जिन को वह भेजते हैं । लेकिन चुनाव कराने का दायित्व आज जो स्टेट की मशीनरी है उसी के ऊपर है और उस से फ़र्क कैसे पड़ता है उसका एक उदाहरण मैं बताता हूं ।

लोक सभा के जब चुनाव होते हैं तो रिटर्निंग आफिसर कौन होता है ? मोटे तौर पर उस जिले का जो जिला मैजिस्ट्रेट होगा वही होगा । अगर बहुत लम्बा चौड़ा जिला है तो सब डिवीजनल मैजिस्ट्रेट होगा । इन्हीं में से कोई न कोई रिटर्निंग आफिसर बनता है । मैं एक कान्क्रीट उदाहरण दें रहा हूं । हवा में बात नहीं कर रहा हूं । 1970 की 9 अगस्त की बात है । मैं दिल्ली से पूर्वी उत्तर प्रदेश के दौरे पर जा रहा था । तो उस समय बनारस के जो सिटी मैजिस्ट्रेट साहब थे उन्होंने मेरे खिलाफ वारंट निकाल कर मुझे हवाई अड्डे और शहर के बीच में जहां रेलवे लाइन है उसके गेट के

पास गिरफ्तार कर लिया । इस के खिलाफ सुप्रीम कोर्ट में मैंने याचिका की । अब मुझे ठीक रेफरेंस इन्होंने दिया है या नहीं, मुझे पता नहीं, लेकिन अगर दिया होगा तो मैं आप को दिखा सकूंगा कि सुप्रीम कोर्ट ने जो यह सिटी मैजिस्ट्रट मोहिन्दर सिंह थे उन के बारे में यह स्ट्रिक्चर पास किया है कि इस मैजिस्ट्रट को पता नहीं था कि कानून क्या होता है ? यह सुप्रीम कोर्ट का स्ट्रिक्चर है कि इस मैजिस्ट्रेट को पता नही कि कानून क्या चीज होती है और कानून के अन्दर क्या करना चाहिए । वास्तव में ऐसे सिटी मैजिस्ट्रेट के खिलाफ कम से कम कुछ कार्यवाही होनी चाहिए । लेकिन उस की पदन्नति हो गई । मधु लिमये को गिरफ्तार किया है इसलिये उस की पदोन्नति हो गई और वह डिस्ट्रिक्ट मैजिस्ट्रेट हो गया रायबरेली में । अभी उन की गवाही हुई है इलाहाबाद हाई कोर्ट के सामने । यह सुप्रीम कोर्ट के निर्णय के आधार पर मैं कह रहा हूं कि जिस के बारे मे सुप्रीम कोर्ट ने कहा कि कानून क्या चीज होती है इस की जानकारी इस को नही है, इस ने मन में फैसला किया था कि किसी तरह मधु लिमये को जेल में रखा जाय। उस की पदोन्नति कर के उस को रायबरेली में डिस्ट्रिक्ट मैजिस्ट्रेट बनाया । उसी समय लोक सभा का विघटन कर के 1971 में चुनाव हुआ । मैं यह नहीं कह रहा हूं कि एलेक्शन कमीशन ने उस में कुछ बदमाशी की । एक तरीका होता है कि जो डिस्ट्रिक्ट मैजिस्ट्रेट होता है उस को रिटर्निंग आफिसर बनाया जाता है तो इस को भी बनाया गया । मैं आप से पूछना चाहता हूं, आप की प्रधान मंत्री के हित के लिए मैं कहना चाहता हूं कि इस तरह का आदमी पदोन्नति पा कर जब रायबरेली में डिस्ट्रिक्ट मैजिस्ट्रेट और बाद में रिटर्निंग आफिसर बन जाता है तो..........

एक माननीय सदस्य : मिस्टर स्टीफन चले गए ।

श्री मधु लिमये : ठीक है जाने दीजिए । आप भी यहां से चले जाएंगे ।

मैं यह कह रहा था कि ऐसा आदमी जब रिटर्निंग आफिसर होगा तो क्या साधारण मतदाता यह उम्मीद कर सकता है कि यह निष्पक्ष व्यवहार करेगा ? क्या वह यह नहीं सोचेगा कि सरकार ने मेरे ऊपर बड़ा उपकार किया, सरकार के मेरे ऊपर बड़े एहसान है और इन एहसानों और उपकारों को वह जरूर चुकता करना चाहेगा । मैं उस एलेक्शन पेटीशन में नहीं जाना चाहता हूं । मैं एक उदाहरण दे रहा हूं ।

अभी आज बारपेता की चर्चा की गई जिस के ऊपर गृह मंत्री वक्तव्य देने वाले हैं । उस में क्या है ? एलेक्शन कमीशन की अपनी कोई मशीनरी नहीं है चुनाव कराने की । राज्य की मशीनरी पर वह 100 प्रतिशत निर्भर करता है । यहां क्या हुआ ? बारपेटा के चुनाव के कुछ ही दिन पहले वहां का जो सब-डिवीजनल मैजिस्ट्रेट था उस की तब्दीली हुई । ही वाज ट्रांसफर्ड । ......(व्यवधान)...... आप निम्न स्तर पर बहस को लाना चाहते हैं ? अगर आप चाहते हैं तो रायबरेली की मैं चर्चा करने के लिए तैयार हूं ।

श्री प्रिय रंजन दास मुंशी : वह तो आप करते ही हैं । रायबरेली से बारपेटा, बारपेटा से रायबरेली, आप की ट्रेन चलती है ।

श्री मधु लिमये : अगर आप चाहेंगे तो आप के क्षेत्र की भी मैं चर्चा करूंगा । आप के क्षेत्र में कौन सा इंतजाम है या मेरे क्षेत्र में कौन सा इंतजाम है ?

सभापति महोदय : मैं आप के भाषण को ध्यान से सुन रहा हूं । नीचे स्तर पर चुनाव कराने के लिए कौन सी मशीनरी

[सभापति महोदय]

हो इस के संबंध में आप प्रकाश डाले तो अच्छा होगा। अपनी दलील के साथ भी आप न्याय करें तो ज्यादा अच्छा होगा।

श्री मधु लिमये : आगे बढ़ने देंग तभी तो।

मैं कह रहा था कि कोई प्रावधान ऐसा होना चाहिए कि जिस से जो एलेक्शन कमीशन है उस को कुछ इस प्रकार का अधिकार हो जैसे कम से कम जो रिटर्निंग आफिसर है वह किसी इंडिपेंडेंट कैडर से हो जिस के ऊपर उस का नियंत्रण रहे। ऐसा कोई अधिकार उस को होना चाहिए। यह अगर नहीं होगा तो ऊपर आप जो भी इंतजाम कीजिए, नीचे वह निष्पक्ष चुनाव हो नही पाएगा क्योंकि संविधान यह मान कर चलता है कि जो सरकारी मशीनरी है वह निष्पक्ष ढंग से उन के निर्देशों पर काम करेगी। इसलिए एलेक्शन कमीशन को अपना कोई इंडिपेंडेंट आर्गेनाइजेशन रखना चाहिए। अब हर एक प्रेसाईडिंग आफिसर कैसे समानांतर हो सकता है, वह मैं भी जानता हूं क्योंकि लाखो की तादाद मे अफसरों की जरूरत है। लेकिन रिटर्निंग आफिसर एक की-फिगर है चुनाव मे तो कम से कम उस के बारे में तो आप सब लोगो को निष्पक्ष सोचना चाहिए कि वह पक्षपात नही करेगा। अगर पक्षपात करेगा तो कभी आप के पक्ष में हो सकता है और किसी गैर काग्रेसी दल की सरकार होगी, अब मैं एरा सेझियन साहब के दल पर कोई अभियोग नही लगा रहा हू, लेकिन अगर आप बारपेटा मे यह तरीका अपनाएगे तो एरा सेझियान साहब की सरकार को भी मोह हो जायगा कि हम कांग्रेस का अनुसरण क्यो न करे ? वह करेंगे नहीं, ऐसी हम आशा करते हैं लेकिन टम्पटेशन तो आप दे रहे हैं। आप बारपेटा में.. ....

SHRI SEZHIYAN: I agree with you. We should have an independent one.

श्री मधु लिमये · यह दृष्टिकोण होना चाहिए। सरकार होते हुए भी यह दृष्टिकोण ये रखते हैं और आप लोग मुझ को ही टोंकते है।

सभापति महोदय, मैं आप का अधिक समय नही लेना चाहता हूं। मेरी यह राय है कि मेरा भी जो विधेयक है वह परिपूर्ण है, ऐसी मेरी मान्यता नहीं है, इन का बिल भी अधूरा है, उसमें खामियां हैं। लेकिन एक साल से आप लोग कह रहे हैं कि चुनाव प्रणाली में परिवर्तन क्या हो इस के ऊपर चर्चा करने के लिए हम लोग तैयार हैं। लेकिन क्या आप मुहूर्त की खोज में हैं। सरोजिनी जी का विश्वास है क्या इस मे ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (डा० सरोजिनी महिषी) : नही।

श्री मधु लिमये तो मैं यह जानना चाहता हूं कि इस लोक सभा में हम लोग सुन रहे हैं कि डायलाग होने वाला है चर्चा होने वाली है विरोध पक्ष मे और सत्ताधारी दल मे, अगर सरोजनी जी को मुहूर्त में विश्वास नही है तो मेरे ख्याल मे उन को बतलाना चाहिये कि इस के बारे मे आप ने क्या सोचा है, किन लाइन्ज पर आप चर्चा करना चाहती हैं। जय प्रकाश जी के द्वारा इस सम्बन्ध मे जो एक छोटी कमेटी बनाई गई थी, उस के सुझावो के बारे में सरकार की क्या राय है, इसी तरह से जो पालियामेन्ट की एक ज्वाइन्ट कमेटी बनी थी, उस के सुझावो का क्या हुआ ? इस बारे मे एक विधेयक आने वाला है— ऐसा हम लोग सुन रहे हैं—वह विधेयक कब आने वाला है ? इन सारी चीजो का खुलासा सरोजनी जी करेगी तो हम लोग आभारी होंगे।

MR. CHAIRMAN: There are only ten minutes left, five minutes for Shri Ram Gopal Reddy and five minutes for the other side, and then there will be an end of the debate.

श्री एम० रामगोपाल रेड्डी (निजामाबाद): सभापति जी, अभी मैंने मधुलिमये जी का भाषण सुना। मैं इस के बारे में दो-चार बातें कहना चाहता हूं। इलेक्शन कमीशन हमारे कंस्टीच्यूशन के जरिये बना है और उसी का एक

मंग है। 1952 से भ्राज तक हमारे यहां चुनाव होते भ्रा रहे हैं भ्रौर उन चुनावों मे विरोधी दलों के नेता भ्रौर सदस्य, सभी नीचे के स्तर से लेकर पालियामेंट तक चुनते भ्रा रहे हैं। 1967 में हम ने देखा कि बहुत सी जगहों पर विरोधी दलों के नेता भ्रौर उन के बहुत से सदस्य चुन कर भ्राये। इस सदन मे भी बहुत बड़ी तादाद मे मौजूद थे। तब उन को कोई शिकायत नही हुई, तब फिर भ्राज इलैक्शन कमीशन पर क्यों शुब्हा किया जा रहा है। भ्रगर भ्राज हम एक भ्रादमी पर शुब्हा करते हैं तो तीन भ्रादमियों पर भी शुब्हा किया जा सकता है।

भ्राज भ्रनेकों दृष्टांत दे देकर बताया जा रहा है-किसी के बारे में यह कहना कि वह किसी का गुलाम है-यह कितनी गलत चीज है। भ्राज जो कानून इलैक्शन के लिए बना हुभ्रा है, वह सब के लिए एक है। उस चुनाव मे कई प्रदेशों में विरोधी दलों की सरकारें बनीं, उस वक्त तो किसी ने इलैक्शन कमीशन के बारे में शुब्हा जाहिर नही किया, उस वक्त तो बडे भ्राराम से कह रहे थे कि सब कुछ ठीक हुभ्रा है, कोई नाइन्साफी नही हुई है। इस सदन में भी भ्रगर भ्रपोजीशन का सदस्य चुन कर भ्राता है तो कहते हैं कि सब कुछ ठीक है, लेकिन भ्रगर भ्रभी ट्रेजरी बेन्चेज का भ्रादमी चुनकर भ्रा जाये तब शुब्हा होने लगता है। इस तरह का ऐतराज नही करना चाहिये बल्कि हमें भ्रपने फील्ड मे जा कर काम करने चाहिए, लोगो का विश्वास प्राप्त करने की कोशिश करनी चाहिए। लेकिन उस के बजाय हर वक्त हम यह कहें कि इस को बदलो, उस को बदलो यह चीज हमको कहां ले जाने वाली है। इसलिए मैं कहता हूं कि इन छोटी छोटी चीजों में न जाकर जो कंस्ट्रक्टिव वर्क है, गावों भ्रौर शहरों मे हम को जो काम करना है, उस में ज्यादा दिलचस्पी लें तो उस से देश की भलाई होगी। इसलिए हर एक भ्राफिसर की निन्दा करना, उन पर कीचड़ उछालना ठीक नही है।

भ्राज जो हमारे इलेक्शन कमीशनर हैं, वे तजुर्बेकार भ्रादमी है। इन मे पहले जो इलेक्शन कमिशनर थे, वे भी बहुत भ्रच्छे भ्रादमी थे, भ्रब तब सब ने भ्रपने कामों को ईमानदारी से सरन्जाम दिया है। उस के प्रति यह कहना रूलिंग पार्टी के तहत काम करते हैं उन की बात को मानते है — यह ठीक नही है। भ्रगर हम सब के लिए कहेंगे कि रूलिंग पार्टी के तेहत काम करता है, तो इस का मतलब है कि देश मे कोई भ्रानिस्ट भ्रादमी नही है। भ्राप बडे बडे भ्रफसरों की बात छोडिए मैं एक छोटे तहसीलदार की बात कहता हू—वह 3—4 सौ रुपए माहवार का नौकर होता है, उस को भी भ्राज बडे से बडा भ्रादमी इन्फलुएन्स नही कर सकता। ऐसे लोग भ्राज देश में मौजूद हैं। बाज वक्त मिनिस्टर ने भी कोई गलत भ्रार्डर दिया तो कई लोग उल्टा लिख कर भेज देते हैं कि इस पर भ्रमल नही हो सकता है।

इस लिए हर भ्रादमी पर शक करना मुनासिब नही है। ये लोग भी उसी सोसायटी से भ्राये है जिससे हम भ्राये है। हम सदन मे चुन कर भ्राते हैं तो एम०पी० कहलाते है, वे नौकरी मे जाते हैं तो भ्रफसर बनते है। भ्रब एक विरोधी दल का चुन कर भ्राये तो यह कहे की वह बहुत भ्रच्छा है भ्रौर रूलिंग पार्टी का चुन कर भ्राये तो कहे कि वह खराब है भ्रौर उस के साथ भ्रफिसरों को भी खराब कहना—इस तरह की सार्टिफिकेट ठीक नही है। डेमोक्रेसी मे जो भी जीत कर भ्राता है उस को हम उतनी ही इज्जत देते है जितनी रूलिंग पार्टी के मेम्बर को। हम ने कभी नही कहा कि वह गलत तरीके से चुन कर भ्राया है, हम यही कहते हैं कि वह भ्रपने हक मे चुन कर भ्राया है, भ्रपनी पार्टी के प्रोग्राम से चुनकर भ्राया है, उस मे भ्रपने भ्रच्छे होने का सबूत दिया है, इस लिए लोगो ने उस को चुन कर भेजा है। हम कभी शुब्हे के नजर मे भ्राप को नही देखते हैं। इस लिए हर भ्रादमी पर शुब्हा करना कीचड उछालना ठीक नही है?

श्री हुकम चन्द कछवाय : (मुरेना) : आप के कामों से शुब्हा होता है ?

श्री एम० रामगोपाल रेड्डी : : आप की नजर खराब हो गई है। दो-चार सीटों में जीत कर आये हैं, मैजोरिटी कभी नहीं मिली, इस लिए दिमाग खराब हो गया है। हम लोग एक-एक लाख की मैजोरिटी से चुन कर आए हैं।

श्री हुकम चन्द कछवाय : चार सौ बीसी से चुन कर आए है।

श्री एम० रामगोपाल रेड्डी : यह तुम्हारी समझ में आने की बात नहीं है। हर चीज पर शुब्हा करना गलत है, इस लिए मेहरबानी कर के अपने तरीके को बदलिए।

श्री हुकम चन्द कछवाय . बेइमानी से जीत कर आये हैं, 48 परसेन्ट लोग 64 परसेन्ट पर हुकुमत कर रहे हैं।

श्री एम० रामगोपाल रेड्डी : अगर इस लिहाज से देखा जाए तो आप के जितने मेम्बर चुन कर आए हैं, उन को 1 परसेन्ट वोट भी नहीं मिले।

श्री दिनेन भट्टाचार्य : टोटल कैलकुलेशन करो, क्या आप इतना हिसाब भी नहीं जानते।

श्री एम० रामगोपाल रेड्डी : मैं इस लिए यही अर्ज करना चाहता हूं कि जो सिस्टम इस वक्त बना हुआ है, वह अच्छा है। हम को 48 परसेन्ट वोट आये हैं तो इस का मतलब यह नहीं है कि आप को 52 परसेन्ट वोट मिले हैं। आप में भी ऐसे बहुत से लोग है जो कांग्रेस की आइडियोलोजी से इत्तिफाक रखते हैं। अगर उन के वोटों का भी हिसाब लगाया जाए, जो कांग्रेस की आइडियोलोजी से मुहब्बत रखते हैं तो हमारी तादाद 65 70 परसेन्ट तक पहुंच जाती है। इस लिए मेरा सुझाव है कि मेहरबानी कर के ठीक से काम कीजिए।

17 hrs.

श्री रामरतन शर्मा (बांदा) : सभापति महोदय, मैं आप का बहुत आभारी हूं, आप ने मुझे इस विषय पर बोलने के लिए थोड़ा सा समय दिया। एक बहुत ही मूलभूत प्रश्न श्री उलगानम्बी महोदय ने इस बिल के द्वारा इस सदन में चर्चा के लिए प्रस्तुत किया है ? मुझे अभी माननीय मधु लिमये जी को सुनने का मौका मिला और अपने माननीय रेड्डी साहब को भी मैंने सुना। वास्तव मे रेड्डी साहब के देखने का दृष्टिकोण अलग है और हो सकता है कि हम लोगों से समझने का दृष्टिकोण भी अलग हो। यह भी सम्भव है कि हम लोग अपनी बुद्धी के हिसाब से उतना समझ न पाते हों जितना रेड्डी साहब समझाना चाहते हैं। लेकिन आज देश मे जितने चुनाव हुए हैं--उन सब को देखने के बाद, खास तौर से जैसा मेरे दोस्त माननीय लिमये जी ने बताया कि राज्यो मे जो काम करते है इलेक्शन मे वह कोई स्वतन्त्र मशीनरी नही है, बल्कि जो राज्यो में बैठे हुए लोग शासन चलाते हैं उन के अधीन वह मशीनरी रहती है। आप को सोचना चाहिए कि कम से कम आप ऐसा रूप दिखावें यह कोई जरूरी नहीं है कि आप न्याय करते हैं, बल्कि यह दिखायें कि न्याय किया जा रहा है। आप कम से कम यह दिखाइये कि चुनाव इस देश मे जितने होते हैं व निष्पक्ष होते हैं, इम्पार्शियल होते हैं किसी तरह का कोई भेदभाव नही होता। मुझे को मालूम है, दो, तीन चुनाव मैं ने देखे है उन मे चुनाव के पहले जो रिटनिंग अधिकारी होते हैं, डी० एम०, डिप्टी कलेक्टर आदि, उन मे फेर बदल होने लगता है। 1974 के चुनाव में सारे उत्तर प्रदेश मे इसी तरह से किया गया। कौन अधिकारी कितना इलेक्शन मे फायदा पहुंचा सकता है। किस जिले मे किसका ज्यादा दबाव है, इस तरह से लड़ाग वहा पर रखे गये और फेर बदल किया गया और उसी के हिसाब से उन की पदोन्नति भी की गई। जिले में एम० पी० से ले कर दरोगा तक रूलिंग पार्टी का काम करता है।

इस बिल के द्वारा यह दिखाने का प्रयत्न किया गया है कि वास्तव मे चुनाव निष्पक्ष नहीं हो रहा है । अगर निष्पक्ष नही हो रहा है तो उस को निष्पक्ष बनाने की किस की जिम्मेदारी है। अगर उस के लिये संविधान में संशोधन की आवश्यकता है तो वह होना चाहिये। अगर एक इलेक्शन कमिश्नर उस को नही देख पा रहा है तो कई इलेक्शन कमिश्नर बैठाये जायें। जो हम को संविधान मिला है हम को गौरव होता है कि हमारे संविधान निर्माताओ ने इस बात को सोचा है कि आदमी को निष्पक्ष न्याय मिले और निष्पक्ष चुनाव कराने वाला एक अलग इलेक्शन कमीशन हो । आप ने सुप्रीम कोर्ट के चीफ जस्टिस के साथ जो किया वह यहां न दोहराया जाये। आप के कारनामो के कारण ए० आई० आर० बदनाम है। वह इंदिरा रेडियो कहलाता है। सुप्रीम कोर्ट के जजेज बदनाम हैं कि जैसा चाहेंगे फैसला करा लेंगे। इसलिये एक कामप्रीहेंसिव बिल ला कर ऐसा वातावरण देश मे तैयार कराइये जिस से आप की तरफ कोई उंगली न उठाये और आगे आने वाली पीढी यह न कहे कि केवल कुर्सी मे रहने के लिये सत्ता का दुरुपयोग कर के अपने हिसाब से इलेक्शन कमीशन और सुप्रीम कोर्ट तथा हाई कोर्ट के जजेज को रखा और आल इंडिया रेडियो मे अपना ही प्रचार कराते रहे तथा अपने पैसे से अखबारो को खरीद कर प्रचार कराते रहे और सत्ता मे बने रहने के लिये जितने नाजायज काम हो सकते हो कर रहे। इसलिये आप इस बिल को अच्छी तरह से देखें, समझें और इस को स्वीकार करें।

सभापति महोदय : आज की कार्य सूची के 3 और 4 मद के अनुसार श्री मधु लिमये को अपने दो बिल यहां पुरःस्थापित करने थे। किन्तु वह यहां नही थे। इसलिये उन्हें पुरःस्थापित करने की मैं विशेष अनुमति देता हूं।

17.05 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 352)

श्री मधु लिमये : (बांका) : सभापति महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

सभापति महोदय : प्रश्न यह है कि श्री मधु लिमये को भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ?

The motion was adopted

श्री मधु लिमये : सभापति महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 359)

श्री मधु लिमये बांका: सभापति महोदय मैं प्रस्ताव करता हूं कि भारत के संविधान का, और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

सभापति महोदय प्रश्न यह है कि श्री मधु लिमये को भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

The motion was adpted.

श्री मधु लिमये मैं विधेयक को पुरःस्थापित करता हूं ।

*Published in Gazette of India Extraordinary Part II, section 2, dated